

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 208
(IB)-556(ND)2020
IA-2433/2023

IN THE MATTER OF:
M/s. Computer Junction Private Limited. ... Applicant/Petitioner

Versus

M/s. Nysa Communication Private Limited ... Respondent

Under Section: 9 of IBC, 2016 (CIRP)

Order delivered on 12.06.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. L. N. GUPTA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Gaurav Rana in I.A. No. 2433 of 2023

For the Respondent : Adv. Milan Negi

ORDER

IA-2433/2023: Mr. Milan Negi, Ld. Counsel appearing for the Respondent namely M/s Nysa Communication Private Limited conceded the prayer made in the IA-2433/2023 and categorically submitted that on 23.03.2023 both the parties i.e., counsel for the LRs of deceased RP as also CD incorrectly informed this Adjudicating Authority about the withdrawn amount and the date of withdrawal i.e., 34,67,162.33/- and 11.05.2022 respectively.

He conceded that the amount actually withdrawn by the deceased RP namely Mr. Navjit Singh was Rs. 27,34,392/- which was withdrawn on 10.05.2022.

In view of the consent given by Ld. Counsel appearing for the CD the prayer made in the IA is allowed and the amount of Rs. 34,67,162.33/- and the date 10.05.2022 referred to in the order dated 23.03.2023 are directed to be corrected and read as Rs. 27,34,392/- and 10.05.2022 respectively.

The IA stands disposed of.



(L. N. GUPTA)
MEMBER (T)



(ASHOK KUMAR BHARDWAJ)
MEMBER (J)